

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BHATIA GLOBAL TRADING
LIMITED**

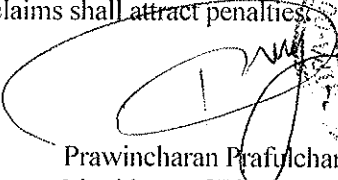
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Bhatia Global Trading Limited
2.	Date of incorporation of corporate debtor	28 th August, 1991
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Gwalior, India, under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60200MP1991PLC006626
5.	Address of the registered office and principal office (if any) of corporate debtor	BCC House, 8/5, Manoramaganj, Navratan Bagh Main Road, Indore, MP- 452001
6.	Date of closure of Insolvency Resolution Process	19 th November, 2017
7.	Liquidation commencement date of corporate debtor	22 nd October, 2020 (Order received on 09 th November, 2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Prawincharan Prafulcharan Dwary Reg No- IBBI/IPA-002/IP-N00331/2017-2018/10937
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Add -- 407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad, Gujarat -380015 Email - dwaryprawin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat -380014 Email -- liquidation.bhatia@gmail.com
11.	Last date for submission of claims	09 th December, 2020

Notice is hereby given that the National Company Law Tribunal, Indore Bench at Ahmedabad Court 1 has ordered the commencement of liquidation of the Bhatia Global Trading Limited on 22nd October, 2020 (Order received on 09th November, 2020).

The stakeholders of Bhatia Global Trading Limited are hereby called upon to submit their claims with proof on or before 09th December, 2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Prawincharan Prafulcharan Dwary
Liquidator of Bhatia Global Trading Limited
Reg. No- IBBI/IPA-002/IP-N00331/2017-2018/10937

Date: 09th November, 2020
Place: Ahmedabad